

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.NO.244/95

Monday this the 25th day of August, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

C.C.Uthuppan, Pharmacist
Group Centre, Central Reserve Police Force,
Pallipuram, Thiruvananthapuram.

(By Advocate Mr. P.S Vasavan Pillai(not present))

Vs.

1. Union of India, represented by the Secretary, Ministry of Home Affairs, NorthBlock, New Delhi.
2. The Director General of Central Reserve Police Force, Lodhi Road, New Delhi.
3. The Inspector General of Police, Southern Sector, Central Reserve Police Force, Road No.12, Banjara Hills, Hyderabad.
4. The Additional Deputy Inspector General of Police, Group Centre, Central Reserve Police Force, Pallipuram, Thiruvananthapuram.
4. The Joint Director (Accounts) Director General's Office, Central Reserve Police Force, New Delhi. ...Respondents

(By Advocate Mr. Varghese P.Thomas, AGSC(rep.))

The application having been heard on 25.8.1997, the Tribunal on the same day delivered the following:

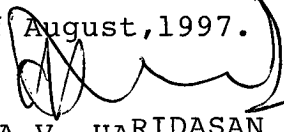
O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Despite the order dated 19.8.97 that the case was being adjourned to give the applicant a last opportunity and that it would be disposed of if none appears on the next date, none is present today. It appears that the applicant is no more interested in the matter and therefore, the application is dismissed for default and non prosecution. No costs.

Dated the 25th day of August, 1997.


S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN